

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1534 of 2018 in
APPEAL No. 319 of 2018

Dated: 29th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Roha Dyechem Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri for
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Buddy A. Rangnadhan for R-1

ORDER
IA NO. 1534 OF 2018 - (For Stay)

Issue notice on the IA No. 1534 of 2018 and also on admission to the Respondents returnable on 29.11.2018.

Mr. Buddy A. Rangnadhan, learned counsel accepts notice for Respondent No.1.

Submission made by learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

In the event, if there is any urgency in the matter regarding interim prayer, the liberty has been reserved to the learned counsel appearing for the Appellant to move the matter for interim prayer, as requested.

List the matter on **29.11.2018**.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member